

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 771 of 2019

IN THE MATTER OF:

Lifestyle Fitness Pvt. Ltd.

...Appellant

Versus

Ms. Suman Chadha & Anr.

...Respondents

Present:

For Appellant :

Mr. Ashish Dholkia, Mr. Gautam Bajaj and Mr. Rohan Chawla, Advocates

O R D E R

31.07.2019 This appeal has been filed by the Corporate Debtor and in view of the decision of Hon'ble Supreme Court in "*Innoventive Industries Ltd. v. ICICI Bank - (2018) 1 SCC 407*" (Para 11), the appeal is not maintainable. The learned counsel for the Appellant prays for and is allowed a week's time to file an application for substitution by one of the Shareholder/Director as Appellant and transpose the Corporate Debtor through Interim Resolution Professional as 2nd respondent.

Post the case 'for orders' on **8th August, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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